

**GOVERNMENT OF INDIA
SOCIAL JUSTICE AND EMPOWERMENT
LOK SABHA**

UNSTARRED QUESTION NO:651
ANSWERED ON:15.07.2014
PERFORMANCE OF NCBC
Biju Shri Parayamparanbil Kuttappan

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether the activities/performances of various Commissions under the Ministry including the National Commission for Backward Classes (NCBC) are monitored/ reviewed regularly; and

(b) if so, the details and the outcome thereof along with the achievements made by the said Commissions, so far?

Answer

MINISTER OF STATE IN THE MNISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI SUDARSHAN BHAGAT)

(a) & (b): The following three Commissions are working under this Ministry:

- (i) National Commission for Scheduled Castes (NCSC);
- (ii) National Commission for Safai Karmacharis (NCSK); and
- (iii) National Commission for Backward Classes (NCBC).

The performance of the Commissions is monitored as per statutory requirements.

National Commission for Scheduled Castes (NCSC):As per Clause (5) (d) of Article 338 of the Constitution, the NCSC submit its Reports annually and at such other times as the Commission may deemed fit to President of India on the working of the safeguards provided for the Scheduled Castes. On receipt of the Reports from President, the recommendations in the report relating to Central Government are examined and comments/observations of the concerned Ministries/Departments are obtained. Action Taken Memorandum is prepared on the basis of comments/observations received from concerned Central Government Ministries/Departments and laid on the Table of both the Houses of Parliament. During the last two years, the Commission has held several review meetings with the State Governments concerned, in matters of atrocities and service safeguards and also took steps to redress cases of complaints and grievances of the Scheduled Castes.

National Commission for Safai Karmacharis (NCSK) is a Non-statutory Commission. The Annual Report of the NCSK, after examination, is sent to all State Governments/Union Territory Administrations for further appropriate action.

National Commission for Backward Classes (NCBC):Under Section 9(1) of the National Commission for Backward Classes (NCBC) Act 1993, the NCBC is empowered to examine request for inclusion of any class of citizens as a backward class in the list and hear complaints of over-inclusion or under inclusion of any backward class in such lists and tender such advice to the Central Government as it deems appropriate.

Since inception, the NCBC has tendered 1357 Advices in respect of cases of castes/communities/sub-castes/synonyms for inclusion/rejection of OBCs in the Central List for various States / Union Territories. Based on the advices of the NCBC, so far 953 new entries have been included in the Central List of Other Backward Classes vide 28 different notifications. An `entry` for the purpose includes caste, its synonyms and sub-castes.